

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 164 OF 2018 &
IA NO. 788 OF 2018 & IA NO.1174 of 2018

Dated: 5th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Century Rayon Limited

...Appellant(s)

Versus

Maharashtra State Electricity Distribution Co. Ltd & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vijay K. Aggarwal
Mr. Ajit Patil
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Shruti Awasthi
Ms. Saroj Bala for R-1

ORDER

Admit.

The learned counsel, Ms. Shruti Awasthi, appearing for the first Respondent submitted that, a short adjournment in this case may kindly be granted on the ground that the arguing counsel, Ms. Deepa Chawan, is in some personal difficulty to argue the matter today.

Submission of the counsel for the first Respondent, as stated above, is placed on record.

List the matter for hearing on **29.03.2019**, as agreed by the learned counsel for the Appellant and the first Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N. K. Patil)
Judicial Member